

16-07-2020

Person :- Name

Be put up for consideration from 01-07-2020

(DEEPIKA THAKRAN)
DUTY MM-II

6

26.06.20
Present

108
 (108)
 (108)
 (2/1/20)
 (10)

14/07/20
 IN THE COURT OF S.H. RAJESH KUMAR M.M.
 TIS HAZARI COURT DELHI

Refiled
 Put up for consideration
 on 31-07-2020

IN THE MATTER OF:
 DEEPIKA THAKUR (Wife of)
 VS. ASMEEN
 D-47 mm-II STATE

W/O BARKAT

R/O H.NO. A-211, J.J. COLONY
 BAKARWALA, MUNDKA,
 OUTER DISTRICT, DELHI

FIR NO. 005177/2020

PS: E-Police Station MUNDKA

OUTER DISTRICT

U/S 379 IPC

Received by station
 on 24/06/20 at 2:00 pm
 for collection of information with
 police file
 24/06/20

Prisoner received
 Delhi received
 Put up on 28/6/20

APPLICATION ON BEHALF OF ASMEEN FOR
 THE RELEASE OF VEHICLE NO. DL-4ER-8050
 ON SUPDARI.

MOST RESPECTFULLY SHOWETH:

1. That the aforesaid matter is pending investigation in P.S. Munka Outer District and the challan has not been filed.

2. That the vehicle bearing No. DL-4ER-8050

is involved in the above said case and is lying in

Prisoner
 Be put up on 31/7/20

Prisoner
 Be put up on 31/7/20

Prisoner
 Be put up on 31/7/20
 Prisoner
 Be put up on 31/7/20
 Prisoner
 Be put up on 31/7/20

42

Challan No. DL.18278200323163130

Circle: MTC

13.07.2020

This is an application for release of vehicle No. DL.8ER-3249.

Present: Ld. APP for the State

Reply of superdari application filed on behalf of concerned Traffic Inspector.

Applicant is absent.

Put up on 16.07.2020

[RAKESH KUMAR-III]
Duty MM-M (West District)
THC/D/hh/13.07.2020

16/07/2020

Present: None

Be put up on 01-07-2020

(DEEPIKA THAKUR)
Duty MM-II

FIR No.319/2020
PS Kirti Nagar
U/s 25/54/59 Arms Act.

16.07.2020

Present: Ld. APP for State.

Sh. Deepak Kumar Id. Counsel for applicant.

Reply alongwith previous involvement report is filed.

Put up for consideration as requested for 27.07.2020.

(Deepika Thakran)
Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
16.07.2020

FIR No. 0274/20

PS Mundka


16.07.2020

Present: Ld. APP for the State .

None for applicant.

Ld. Counsel for applicant has moved an application U/s 166 and 140 of the M.V. Act for grant of compensation.

Let the same be put up before concerned court on 19.07.2020.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

15.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for the State through VC.

Heard. Record perused.

Perusal of record shows that despite direction IO/SHO has not filed report.

SHO, PS Punjabi Bagh is directed to join the proceedings through VC on the next date of hearing.

Put up for further proceedings through VC on 16.07.2020 at 11.30 am.

(Babita Puriya)
Duty MM/West/THC
15.07.2020

16-07-2020

Pr:- None

Reply filed

Put up for consideration 20-07-2020

(DEEPIK THAKRAN)

Duty MM-II

FIR No. 429/20

PS Ranhola

16.07.2020

Present: Ld. APP for the State.

None for applicant.

Reply not received.

Same be called for 20.07.2020

(DEEPIKA THAKKARAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

FIR No. 345/20

PS Rarhola

16.07.2020

Present: Ld. APP for the State.

None for applicant.

Be put up on 20.07.2020

(DEEPIKA THAKKAR)

Duty MM-II, West Dist, THC, Delhi
16.07.2020.

50

FIR No.12687/2020
PS Crime Branch
U/s 379 IPC

15.07.2020

District courts functioning has been restricted/suspended till 15.07.2020 amid lock-down by the Hon'ble High Court of Delhi, however, courts have been directed to take up the urgent matters vide office order no.R-235/RG/DHC dated 16.05.2020.

Present: Ld. APP for the State through VC.

Heard. Application perused.

Reply not received despite giving numerous opportunities, however, in the interest of justice, one more opportunity is granted to file reply to the IO.

Put up on 16.07.2020.


(Babita Puniya)
Duty MM/West/THC
15.07.2020

16-07-2020

Pr:- none

Last opportunity for filing
of reply is 20-07-2020

(DEEPIKA THAKRAN)

Duty - mm - II



In the Court of Duty late Mr. M. D. Bhatia

FIR No - 013006
Vehicle No - DL10SR 6788
No - 379 IPC
PS/Circle - Tilak Nagar
BDH -
MOON - 16-6-20

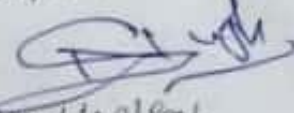
In 2020
15/7/20
State
vs
Marender Pal BPL

LO/SHO to Report on 15/7/20
16/7/20

Application for release the vehicle
DL10SR 6788 in Superdhan in behalf
of our applicant / Regd. owner Marender Pal
BPL

most respectfully sheweth:-
1) That above said vehicle has been
impounded by the police official as
and applicant wants to release on
Superdhan
2) That applicant is Regd. owner / AR /
authorized person and he will be
appeared as per order before this
Honble Court.
3) That above said vehicle is no more
impound in custody in police official
and applicant will produce as per order
before this Honble Court.
It is therefore most respectfully
prayed that may kindly be allowed
to this applicant for release the
above said vehicle on Superdhan in
the interest of justice.

Dated -
16-7-20


Applicant / AR / Regd. owner
Amount
1000/-
(counsel)

SS

322

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Shri Ajay Singh Parihar

FIR No. 009443/2020
PS : Moti Nagar
U/s 379/411 IPC

04.07.2020

Present : Ld. APP for the State.

None for the applicant/accused.

Reply not filed.

IO/SHO is directed to file reply.

List the matter for consideration on 16.07.2020.

(AJAY SINGH PARIHAR)
Duty MM, West Dist. THC, Delhi
04.07.2020.

16-07-2020

R1- Ld APP for state

None for the applicant/accused

Reply not filed

Io/Sho is directed to file reply

List the matter for reply/arguments on 20-07-2020

(DEEPIKA THAKRAN)
Duty MM-II

29



II

In the Court of Ms. Bahita Puriya Ld. M.M. Tis Hazari Courts
Delhi

In the matter of:

State Vs. Vinod Chauhan

(Vehicle No. DL-12SG8697

Two-Wheeler Scooty)

F.I.R. No. 233/2020

U/S 33/38 D. Ex. Act R/W

Section 188 IPC & Section

51 D.M. Act 2005

P.S. Mundka

*Reply be called from
IO/SIA for
20.3.20
D
MM. II
16.3.20*

APPLICATION ON BEHALF OF REGISTERED OWNER
OF THE ABOVE-SAID VEHICLE FOR RELEASING THE
ABOVE-SAID VEHICLE BEARING NO. DL-12SG8697
(TWO-WHEELER) ON SUPERDARI AND FOR
RELEASING PURSE OF ACCUSED LYING IN THE
ABOVE-SAID VEHICLE

MOST RESPECTFULLY SHOWETH:

1. That the above-said vehicle has been impounded by the police personal of Police station Mundka in above-noted case and same is lying in Police Station Mundka.
2. That the applicant is the registered owner of the above-said vehicle. *The R.C. has been kept on F.I.R NO: 233/20
Copy of ~~impound~~ Report attached herewith.*
3. That wallet of the accused is lying in the above-said vehicle.
4. That the above-said vehicle is no more required for

✓

FIR No. 323/20

PS Kirti Nagar

16.07.2020

Present: Ld. APP for the State.

None for applicant.

This is an application for release of mobile phone received via email.

Let IO/ SHO is directed to file the reply on or before next date of hearing via email. Let facilitation center/ Nodal Officer be intimated in this regard and directed to call the reply via email as per office order passed by Ld. District & Sessions Judge, West.

Put up on 17.07.2020.



(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.


3. He will furnish his fresh address on record as and when he changes the same.

4. He will not commit the same or similar offence in future. Application in hand is disposed of.

Copy of order be given dasti to Ld. Counsel for applicant/accused.

Record be sent to concerned court.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

copy of order
received

16/7/20

FIR No. 704/20
PS Ranhola
U/s 33/38 D.E.Act
State Vs. Sajjan
16.07.2020

Present: Ld. APP for the State.
Sh. Ajeet Pratap Singh Ld. Counsel for applicant/ accused.

The present bail application has been filed on behalf of accused Sajjan in the above mentioned case FIR wherein it is submitted that applicant is in JC since 10.07.2020. It is further stated that the applicant is innocent. Hence, present application seeking bail of accused is filed.

Reply to this application received wherein it is mentioned that alleged recovery of illicit liquor was effected from the possession of accused. It is further submitted that in case he is released on bail he can repeat same offence again. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused person and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 25,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he



26


Sandeep @ Deepika

FIR No. 0172/20
PS Patel Nagar
10.07.2020


Present: None.
Put up on 14.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

14.7.20
Prs, None
Put up on 16.7.20


मानवत दण्डविभाग-01 (एन आई एफ) लीस इकाई, दिल्ली
Metropolitan Magistrate-01 (NI Act) THC, Delhi
14.7.20

16.7.20 Present - None
Put up for purpose fixed on 20.7.20


(DEEPIKA THAKRAN)
Duty MM-II

62

FIR No. 77/2020
PS Moti Nagar

13.07.2020

Present: Ld. APP for the State

Reply of application not filed.

IO / SHO is directed to file reply of application for

15.07.2020

[RAKESH KUMAR-II]
Duty MM-II(West District)
THC/Delhi/13.07.2020

15/7/20

Pr: Name:

reply not filed.

Same be called

On 16/7/20

JMM
15/7/20

16-07-2020

Pr: Name.

Reply not filed

Same be called for 20-07-2020

(DEEPIKA THAKRA)

Duty mm

25

Jigyasa Vadhan

FIR No. 13501/20

PS P Bagh

State Vs.

10.07.2020

Present: None.

Reply not received.

Reply be called for 14.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

14.7.20

Pr: None

reply not received

be called for 16.7.20


मानव संसाधन विभाग (एन और एन) क्षेत्र प्रभारी, दिल्ली
Metropolitan Magistrate 01 (N And N) THC, Delhi
16.7.20

16-07-2020

Pr: None

Reply not stated

be called for 20-07-2020

(DEEPIKA THAKRAN)
Duty MM

FIR No. 73/16

PS EOW

16.07.2020

Present: Ld. APP for the State,

None for applicant.

Let IO/ SHO is directed to file the reply on or before next date of hearing via email. Let facilitation center/ Nodal Officer be intimated in this regard and directed to call the reply via email as per office order passed by Ld. District & Sessions Judge, West.

Put up on 19.07.2020.



(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

FIR No. 270/20

PS Ranhola

16.07.2020

Present: Ld. APP for the State.

None for applicant.

Present application is received via email.

Let IO/ SHO is directed to file the reply on or before next date of hearing via email. Let facilitation center/ Nodal Officer be intimated in this regard and directed to call the reply via email as per office order passed by Ld. District & Sessions Judge, West.

Put up on 18.07.2020.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist. THC, Delhi
16.07.2020.

FIR No. 95/20

PS Ranhola

16.07.2020


Present: Ld. APP for the State.

None for applicant.

Present application is received via email.

Let IO/ SHO is directed to file the reply on or before next date of hearing via email. Let facilitation center/ Nodal Officer be intimated in this regard and directed to call the reply via email as per office order passed by Ld. District & Sessions Judge, West.

Put up on 18.07.2020.


(DEEPIKA THAKRAN)

Duty MM-II, West Dist, THC, Delhi
16.07.2020.

FIR No. 313/2020

PS: Kirti Nagar

U/s : 379/411/34 IPC

State Vs. Nikhil Kumar

14.07.2020

Present: Ld. APP for the state (through video-conferencing on CISCO webex).

Ld. Counsel for applicant Shri Vaibhav Kumar (through video-conferencing on CISCO webex).

Accused Nikhil Kumar, S/o Parshu Ram, R/o Jhuggi No.WZ-53/21, Sonia Gandhi Camp, Naraina, New Delhi (in JC).


Reply of Jail Superintendent perused. Accused has not been released on bail since his address verification is pending to be done by the IO.

Copy of reply supplied to the counsel for applicant.

Concerned jail superintendent and the IO are directed to take steps for verification of address of accused expeditiously, so that accused can be released without any delay.

Copy of order be sent to the concerned jail superintendent and concerned IO for compliance and report.

Put up for further report on 16.07.2020.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/14.07.2020

16-07-2020

verification report not filed
be filed for 18-07-2020

(DEEPIKA THAKRAN)
Duty-mm-II


FIR No. 376/20
PS Punjabi Bagh
U/s 379/411 IPC

16.07.2020

Present: Ld. APP for the State,
None for applicant.
Reply not filed.

Let IO/ SHO is directed to file the reply on or before next date of hearing via email. Let facilitation center/ Nodal Officer be intimated in this regard and directed to call the reply via email as per office order passed by Ld. District & Sessions Judge, West.

Put up on 18.07.2020.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

①
—

33

IN THE COURT OF HON'BLE METROPOLITAN MAGISTRATE
T-3 MARRIAGE COURTS, NEW DELHI DELHI
BAIL APPLICATION NO. OF 2020

R
16/7

IN THE MATTER OF:

SONU @ SONU SHARMA @ BAHKA
S/O: Sh. Raj Bahadur Sharma
R/O: Khasra No.-683, G-19, Maya Garden,
Village- Isharheri Gaon, P.S.- Bahadurgarh,
Distt.- Jhajjar, Haryana
(Presently in CJ-03)

...APPLICANT

Versus

STATE OF NCT OF DELHI
THROUGH P.S.- RANHOLLA, DELHI

...RESPONDENT

*Copy of I/O/s to be called for 16.7.20
Duty MM-II
16.7.20*

FIR NO. : 653/2020
U/S : 25/54/59 ARMS
ACT & 411 IPC
P. S. : RANHOLLA
D.O.A. : 22.06.2020
D.O.H. : _____

INDEX

Sr. No.	Particulars	Court fee	Page No.
1.	Undertaking		1
2.	Bail Application U/s 437 Cr. P.C.		2-5
3.	Vakalatnama		6

FIR No. 026913/19
PS Punjabi Bagh

16.07.2020

Present: Ld. APP for the State.

None for applicant.

Let IO/ SHO is directed to file the reply on or before next date of hearing via email. Let facilitation center/ Nodal Officer be intimated in this regard and directed to call the reply via email as per office order passed by Ld. District & Sessions Judge, West.

Put up on 18.07.2020.

(DEEPIKA THAKKAR)
Duty MM-II, West Dist. THC, Delhi
16.07.2020.

FIR No.12747/2020
PS : Kirti Nagar
U/s 379/411/34 IPC

16.07.2020

Present: Ld. APP for State.

Sh. Jitender Kumar Ld. Remand Counsel in person.

Copy supplied to the Ld. APP as well as to the IO.

Reply if any be filed on the NDOH.

Put up for consideration on 18.07.2020.

(Deepika Thakran)
Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
16.07.2020

Ticket n/11 2/c

IN THE COURT OF HON'BLE DUTY M.M., DISTT.
WEST, TIS HAZARI COURTS, DELHI

IN THE MATTER OF:

State *9/1/20* Versus Sidharth & Sidhu
S/o Sh. Satish Kumar

FIR No. 18/2020
U/S 392/34 IPC &
25/27/54/59 Arms Act

PS: Patel Nagar

Sent to JC: 15.01.2020

Dts
19/1/20
APPLICATION U/S 437 CR.P.C. ON BEHALF OF
THE ACCUSED ABOVE NAMED FOR GRANT OF BAIL.

MOST RESPECTFULLY SHOWETH:

1. That the applicant has been falsely implicated in the above noted case. He is quite innocent and has nothing to do with the above noted case.
2. That the prosecution story is absolutely false and fabricated. There is no iota of truth in the same.
3. That the father of the applicant /accused has already expired in they year 2013 and have no male member to survive the family members of the applicant/accused.

FIR No. 11870/20

PS Ranhola (Outer District)

16.07.2020


Present: Ld. APP for the State.

None for applicant.

Again reply not filed.

Let IO/ SHO is directed to file the reply on or before next date of hearing via email. Let facilitation center/ Nodal Officer be intimated in this regard and directed to call the reply via email as per office order passed by Ld. District & Sessions Judge, West.

Put up on 18.07.2020.


(DEEPIKA THAKRAN)

Duty MM-II, West Dist, THC, Delhi
16.07.2020.

hence there is no requirement to keep the applicant/accused in J.C.

6. That the applicant is ready to furnish sound surety to the satisfaction of this Hon'ble Court.
 7. That the applicant undertakes not abscond the limit of this Hon'ble Court as the applicant is the permanent resident of the above mentioned address.
 8. That the applicant is ready to abide all terms and conditions imposed by this Hon'ble Court.
- (A) That the accused has been granted bail on 16/7/20*

PRAYER

In view of the above, it is, therefore, most respectfully prayed that the Hon'ble Court may be pleased to grant bail to the applicant/accused person till the final disposal of the case, in the interest of justice.

DELHI
DATED: 14.07.2020

APPLICANT/ACCUSED
THROUGH


(YOGESH RATHIE & SANDEP TEHLIAN)

ADVOCATES
CH. NO. P-31, POST OFFICE LANE, TIS
HAZARI COURTS, DELHI

OF APPLICANT (RAHUL)

Most respectfully submitted:-

1. That above noted FIR was registered on 7.07.2020.
2. That accused was sent J/C on 08.07.2020 and some pending cases were implicated on the accused.
3. That applicant has apprehension if any adverse order passed, he would face difficulty.

PRAYER

Therefore, it is most humbly prayed that status report may kindly be called from Jail Superintendent regarding involvement of other criminal cases, in the interest of Justice.

DELHI

Applicant/Accused

Dated: 16/07/2020

Through


Counsel

Pranjay Abhishek, Advocate
Roj Malik, Advocate
Ch No.-362, Western Wing,
Tis Hazari Courts, Delhi-110054
Mobile No.- 9868821710

Material Respectably Submitted:-

1. This account has been fairly implicated in this present case.
2. That alleged money has already been effected and investigation of the present case has been completed.
3. This account has close associations and not involved in any other case.
4. That account is young boy of 28 years of age and deserve the human view of this Hon'ble Court.
5. That applicant belongs to poor strata of society and sole bread earner of his family.
6. That applicant is ready to abide by all terms and conditions if returned on bail.
7. That applicant is ready to furnish the sound surety bond to the satisfaction of this Hon'ble court if returned on bail.

PRAYER

Therefore, it is most humbly prayed that bail of account may kindly be granted, in the interest of justice.

ENCLAS

Exhibit 154/2020

Applicant Account

Through

Prakash Kumar

Prasad Ashwathak Advocate

Ch. No. - 161, Western Wing

The District Courts, Delhi

Mobile No. - 9868217710

IN THE COURT OF LD. DUTY M.M. TIS HAZARI
COURT, DELHI.

STATE VS. RAHUL
S/O SH. SUNDER LAL

P.S. MUKHARJEE NAGAR
FIR NO. 366/19
U/S 379/411/34 IPC

APPLICATION FOR CALLING THE STATUS REPORT FROM
SUPERINTENDENT OF TIHAR JAIL.

MOST RESPECTFULLY SHOVETH:

1. That the applicant/accused has granted bail on dated 13.07.2020 but till date the applicant/accused has not released from the jail.
2. That applicant/accused wants getting full and final status report from the jail superintendent Tihar jail, hence this application.

It is therefore prayed to this Hon'ble court that the necessary direction may kindly be issued to the Jail Superintendent to file the status report of the above name accused, in the interest of justice.

Delhi

Dated: 16.07.2020

Through

APPLICANT/ACCUSED
In U.C. 21/21/19
RAJ RANI
MOTHER OF ACCUSED.

Jail Subd. as per report 17/7/20

Most Respectfully Submitted:-

1. That accused has been falsely implicated in this present case.
2. That alleged recovery of scooty has already been effected and investigation qua of the present case has been completed.
3. That accused is permanent resident of Delhi and not involved in any similar kind of criminal case.
4. That accused is young boy of 30 years of age and deserve the lenient view of this Hon'ble Court.
5. That applicant belongs to poor strata of society and sole bread earner of his family.
6. That applicant is ready to abide by all terms and conditions if released on bail.
7. That applicant is ready to furnish the sound surety bond to the satisfaction of this Hon'ble court ,if released on bail.

PRAYER

Therefore, it is most humbly prayed that bail of accused may kindly be granted, in the interest of Justice.

DELHI

Dated: 15/07/2020

Applicant/Accused

Through


Counsel

Roj Malik, Advocate
Pranay Abhishek, Advocate
Ch. No.- 362, Western Wing
Tis Hazari Courts, Delhi
Mobile No.- 9868821710

FIR No.651/2020

PS : Ranthola

U/sec. 392/411 IPC

16.07.2020

Present: Ld. APP for State.

Sh. S.A. Rajput Id. Counsel for applicant/accused.

It is observed that the reply to the bail application has not been filed yet.

Let the IO/SHO be directed to file the same on or before NDOH i.e. 17.07.2020.

Dasti copy of this order be given to the Id. Counsel as requested.

(Deepika Thakran)

Duty MM-2,(Mahila Court-04)

West/THC/Delhi

16.07.2020

44

FIR No. 313/2020
PS Mundka

13.07.2020

Present: Lt. APP for the State
None for applicant.
Put up on 16.07.2020

[RAKESH KUMAR-II]
Duty MM-II (West District)
THC/Delhi/13.07.2020

16-7-20

RE: Lt. APP for state.
None for applicant.
Put up on 20-07-2020.

(Deepika Thakur)

Duty MM-II / West / THC
20-7-20.

3

before IO and Court as and when required and directed.

3. He will furnish his fresh address on record as and when he changes the same.

4. He will not commit the same or similar offence in future.
Application in hand is disposed of.

Copy of order be given dasti to Ld. Counsel for applicant/
accused.

Record be sent to concerned court.

order copy
received
D. Kumar
16/7/20


(DEEPIKA THAKRAN)

Duty MM-II, West Dist, THC, Delhi
16.07.2020.

FIR No. 262/20
PS Ranjit Nagar
U/s 392/411/34 IPC
State Vs. Sanjay @ Ravi
16.07.2020

Present: Ld. APP for the State.

Sh. R. Kumar Ld. Counsel for applicant/ accused.

The present bail application has been filed on behalf of accused Sanjay @ Ravi in the above mentioned case FIR wherein it is submitted that applicant is in JC since 05.07.2020. It is further stated that the accused is poor and having old parents and there is no one to look after them. It is further submitted that there is no previous conviction and no other case is pending against accused. Hence, present application seeking bail of accused is filed.

Reply to this application received wherein it is mentioned that alleged recovery was effected from the accused. It is further submitted that accused is a habitual offender. It is further submitted that in case he is released on bail he can repeat same offence again. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused person and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 15,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear

9

30

II

APPLICATION FOR URGENT HEARING

Brief description of the case :- Present bail application is filed for urgent hearing as accused is first time offender and only earning member of the family and due to pandemic he is most likely to suffer from COVID 19.

Name of judicial District:- west

FIR NO 640/2020 PS PUNJABI BAGH U/5352/379/A11785503/120B/34 IPC

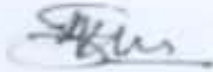
WHETHER CHARGE SHEET IS FILED NO

COURT CONCERN M/S MANU VEDWAN MM TSZ WEST

DETAIL OF ACCUSED :- BUNTY KASHYAP S/O KALI CHARAN, A-137, SHASTRI NAGAR DELHI

DETAIL OF COUNSEL MANISH KUMAR E. NO D/4449/2010

DRAWN & FILED BY:



MANISH KUMAR

LAC for the Petitioner

New Delhi

105, Aggarwal Plaza,

Block-f, Vikaspuri,

Dated: 08/06/2020

New Delhi - 110018.

Ph. 9818843088

manish_kum2001@rediffmail.com

16-07-2020

ERT- Nure

Reply to called from
Is/sno for 20-07-2020

(DEEPIKA THAKRAN)

Duty mm-II

changes the same.

4. He will not commit the same or similar offence in future.
Applications in hand is disposed of.

Copy of order be given dasti to Ld. Counsel for applicant/accused.


16.7.20

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

FIR No. 262/20
PS Ranjit Nagar
U/s 392/411/34 IPC
State Vs. Mahesh @ Sanju
16.07.2020

Present: Ld. APP for the State.

Sh. R. Kumar Ld. Counsel for applicant/ accused.

The present bail application has been filed on behalf of accused Mahesh @ Sanju in the above mentioned case FIR wherein it is submitted that applicant is in JC since 05.07.2020. It is further stated that the accused is poor and having old parents and there is no one to look after them. It is further submitted that there is no previous conviction and no other case is pending against accused. Hence, present application seeking bail of accused is filed.

Reply to this application received wherein it is mentioned that alleged recovery was effected from the accused. It is further submitted that in case he is released on bail he can repeat same offence again. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused person and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 15,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.

FIR No.648/2020
PS: Punjabi Bagh
Vehicle No.RJ-32GA-3789

16.07.2020

This is an application for release of vehicle i.e. Vehicle No.RJ-32GA-3789 moved by applicant.

Present: Ld. APP for State.

Applicant/registered owner in person with Ld. Counsel Sh.Hari Om Mishra.

IO/ASI Surinder Kumar in person.

Documents as to the ownership of Vehicle No.RJ-32GA-3789 shown.

It is observed that there is no police stamp mentioned on the reply filed by the IO, however, IO has appeared in person and apologized for the said mistake and he has confirmed that the RC holder of the above mentioned vehicle is the applicant and RC and other documents have also been impounded by the IO.

Report perused. As per report filed by the IO, state has no objection in releasing the vehicle.

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014 wherein it has been held that :-

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom

श्री/श्रीमती का नाम
Ms. DEEPIKA THAKRAN
राज्य न्यायालय, नई दिल्ली
Metropolitan Magistrate Mahila Court-04
दिल्ली न्यायालय क्षेत्र
प्लॉट नं. 204, एफडीए, नई
दिल्ली
प्लॉट नं. 204, एफडीए, नई दिल्ली
दिल्ली न्यायालय क्षेत्र
Metropolitan Magistrate Mahila Court-04

one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimate any of the witness.
2. He shall co-operate into the investigation and will appear before IO and court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same or similar offence in future.

Application in hand is disposed of.

Copy of this order be sent to Id. Counsel for applicant via Email as requested by the Reader of this court.




(Deepika Thakran)

Duty MM-2,(Mahila Court-04)

West/ THC/Delhi

16.07.2020

दिल्ली न्यायालय क्षेत्र, नई दिल्ली-04
Metropolitan Magistrate Mahila Court-04

the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.


73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number Vehicle No. RJ-32GA-3789 be released to the registered owner on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.


(Deepika Thakran)
Duty MM-2, (Mahila Court-04)
West/ THC/Delhi/16.07.2020

*Received
copy of order
Hon'ble Mising
16-7-2020*

FIR No.000279/2020

PS :Tilak Nagar
U/s 379, 411 IPC

16.07.2020

Present: Ld. APP for State.

Sh. Anil Vats Ld. Counsel for applicant/accused Vijay (Through
video conference).

The present bail application has been filed on behalf of accused Vijay in the above mentioned case FIR wherein it is submitted that the applicat is in JC since 09.07.2020. It is further stated that the accused is innocent and falsely implicated in the present case. It is further stated that accused is not involved in any other case. It is further submitted that no purpose will be served by keeping the accused in JC. Hence, present application seeking bail of accused is filed.

Reply to this application was sought wherein it is mentioned that the alleged stolen were recovered from the accused. It is further mentioned that the accused is repeated offender and is involved in other cases and in case he is released on bail he can repeat same offence again. With this prayer for-dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused persons and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs.30,000/- with



FIR No. 00317/19

PS Mundka

U/s 356/411 IPC

State Vs. Parveen

16.07.2020

Present: Ld. APP for the State.

Sh. A.N. Thakur Ld. Counsel for applicant.

This is an application seeking release of articles taken from the accused during jamatalasi i.e. Personal search. By way of this application the release of articles i.e. mobile phone Vivo, RC of vehicle no. DL-4SCY2056 and Cash of Rs. 1000/- has been prayed for.

Reply to this application was sought wherein the IO has mentioned that articles 140 Nepali Rs. 1100, RC DL-4SCY-2056, One mobile phone were taken in possession when the personal search of accused was effected. Let the mobile phone, RC of vehicle no. DL-4SCY-2056 and Rs. 1100/- be released to the applicant as per law subject to the satisfaction of the IO/SHO PS concerned as to identification etc. Application stands disposed of.

Copy of the order be given dasti, as prayed. Copy be also sent to SHO concerned for compliance.

(DEEPIKA THAKRAN)

Duty MM-II, West Dist, THC, Delhi
16.07.2020.

copy Recd
P. K. S.

FIR No.033199/19
PS: Tilak nagar
Vehicle No.DL-4SCY-6237

16.07.2020

This is an application for release of vehicle i.e. Vehicle No.DL-4SCY-6237 moved by applicant.

Present: L.d. APP for State.

Applicant and registered owner in person.

Document i.e. RC as to the ownership of Vehicle No. Vehicle No. DL-4SCY-6237 shown. Name of owner is also mentioned in reply.

Report perused. As per report filed by the IO, state has no objection in releasing the vehicle.

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014 wherein it has been held that :-

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."


Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number Vehicle No. HR 14M-6449 be released to the registered owner on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchinama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

copy received
16-7-2020


(Deepika Thakran)
Duty MM-2, (Mahila Court-04)
West/ THC/Delhi
16.07.2020

FIR No.016158/19

PS: Mundka

Vehicle No.HR 14M-6449

16.07.2020

This is an application for release of vehicle i.e. Vehicle No.HR 14M-6449 moved by registered owner.

Present: L.d. APP for State.

Applicant/ registered owner in person with Id. Counsel.

L.d. Counsel for applicant submits that inadvertently he has mentioned the FIR No.016157/2019 however the actual FIR No. is 016158/2020 and the same has come up in the reply filed by the IO also.

Document as to the ownership of Vehicle No. Vehicle No. HR 14M-6449 shown. Name of owner is also mentioned in reply.

Report perused. As per report filed by the IO, state has no objection in releasing the vehicle.

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as Manjit Singh V.s. State in CrI. M.C. No. 4485/2013 dated 10.09.2014 wherein it has been held that :-

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation

FIR No. 216/20

PS Patel Nagar

U/s 341/392/411/34 IPC

State Vs. Arjun @ Chela

16.07.2020

Present: Ld. APP for the State.
Sh. Pankaj Ld. Counsel for accused.

The present bail application has been filed on behalf of accused Arjun @ Chela in the above mentioned case FIR wherein it is submitted that applicant is in JC since 07.05.2020. It is further stated that the accused is innocent and falsely implicated in the present case. It is further submitted that main accused has already been arrested in the present case and present accused has been arrested on the disclosure statement of co-accused but nothing has recovered from the possession of accused. It is further submitted that there is no previous conviction in any commission of offence. It is further submitted that no purpose will be served by keeping the accused in JC. Hence, present application seeking bail of accused is filed.

Reply to this application was sought wherein it is mentioned that the alleged stolen mobile phone, Aadhar card and cash of Rs. 600/- were recovered from the accused. It is further submitted that in case he is released on bail he can repeat same offence again. With this prayer for dismissal of bail application has been made.


Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused persons and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount



subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
 2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
 3. He will furnish his fresh address on record as and when he changes the same.
 4. He will not commit the same or similar offence in future.
- Applications in hand is disposed of.
Copy of order be given dasti to Ld. Counsel for applicant/
accused.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

I received the
order copy
Partney
16/07/2020

FIR No. 016157/19
PS Mundka

13.07.2020

This is an application for release of vehicle No. HR14M-
6449.

Present: I.d. APP for the State
Applicant is absent
Put up on 16.07.2020.

[RAKESH KUMAR-II]
Duty ~~Off~~ (West District)
THC/Delhi/13.07.2020

FIR No. 0287/09
PS Ranjit Nagar
U/s 356/379/411/34 IPC
State Vs. Monu @ Deepak
16.07.2020

Present: Ld. APP for the State.
Sh. Ayub Ahmad Ld. Counsel for accused/ applicant.

The present bail application has been filed on behalf of accused Monu @ Deepak in the above mentioned case FIR wherein it is submitted that applicant is in JC since 10.07.2020. It is further stated that the accused and complainant known to each other previously and on the basis of enmity complainant involved the present accused in the present case with the help of co-accused Manish @ Golu. It is further submitted that nothing has been recovered from the possession of accused and the recovery if any is totally planted one. It is further submitted that accused is a married person and have one son aged about three years and working as a driver. Hence, present application seeking bail of accused is filed.

Reply to this application was sought wherein it is mentioned that Rs. 300/- were recovered from the possession of accused Monu @ Deepak and co-accused Manish @ Golu. It is further submitted that in case he is released on bail he can repeat same offence again. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused person and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 15,000/- with one surety in the like amount subject to following conditions:-



FIR No. 85/20

PS Ranhola

U/s 363 IPC.

16.07.2020

Present: Ld. APP for the State.
None for applicant.

This is an application for issuance of directions to the SHO to provide the certified copy of the FIR to accused Laxman. It is submitted therein that copy of FIR is required for filing quashing petition before Hon'ble High Court of Delhi. In view of the submissions, present application is allowed and concerned SHO/IO is directed to supply the applicant/ accused with the copy of FIR forthwith. Application stands disposed of.

Copy of order be sent to SHO concerned.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

FIR No. 216/20
PS Patel Nagar
U/s 341/392/411/34 IP
State Vs. Arjun @ Chela
16.07.2020
Present: Lt. ...

COURT OF DEPUTY M.M. M. TEEN HAZA

Vs. PARDEEP RAT
FIR NO. 340/2020
U.S. 302/304/34
P.S. MUNDNA
DATE SENT TO J.A.

APPLICATION ON BEHALF OF APPLICANT/ ACCUSED
PERSONS NAMED PARDEEP RATHEE S/O LA
PARWALA BAHADURGARH DIST. JHAJJAR UN
337 Cr.P.C. FOR GRANT OF BAIL

an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same or similar offence in future.

Applications in hand is disposed of.

Copy of order be given dasti to Lt. Counsel for applicant/ accused.

(DEEPIKA THAKRAN)
Duty MM-II, West Dist. THC, Delhi
16.07.2020

Received copy
DIPIL
16/7/2020

FIR No.156/2020
PS: Punjabi Bagh
Vehicle No.DL-8CAK-0978

16.07.2020

This is an application for release of vehicle i.e. Vehicle No.DL- 8CAK-0978 moved by registered owner.

Present: Ld. APP for State.

Applicant/ registered owner Prem Kumar Solanki in person with
ld.Counsel.

Document as to the ownership of Vehicle No. Vehicle No.DL-
8CAK-0978 shown.

Report perused. As per report filed by the IO, state has no
objection in releasing the vehicle.

This Court is of the considered view that the vehicle has to be
released as per directions of Hon'ble High Court in case titled as Manjit Singh
Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014 wherein it has been
held that :-

“68. Vehicles involved in an offence may be released to the
rightful owner after preparing detailed panchnama; taking photographs of the
vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested
countersigned by the complainant, accused as well as by the person to whom
the custody is handed over.

70. The production of the vehicle should not be insisted upon
during the trial. The panchnama and photographs along with the valuation
report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be



S Tiak Nagar
U/s 420/506/120B IPC
State Vs. Parminder Kaur
16.07.2020
Present-

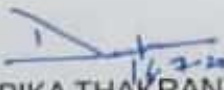
IN THE COURT OF
HAZA
BAIL APP

IN THE MATTER OF:
13/12/2019

accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 30,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same or similar offence in future.

Application in hand is disposed of.
Copy of order be given dasti to Ld. Counsel for applicant/
accused.
Record be sent to concerned court.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

Copy Recd.
Vikram Singh
16/07/2020

applicant/accused.
decided however a
he is taken up
seeking

IN THE COURT OF THE DISTRICT JUDGE
HAZARI COURT
BAIL APPLICANTS
IN THE MATTER OF
STATE OF DELHI
10/7/2020
Further application
Dabur

accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 30,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses,
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same or similar offence in future.

Application in hand is disposed of.

Copy of order be given dasti to Ld. Counsel for applicant/accused.

Record be sent to concerned court.



(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

Copy Recd. &
Vikram Singh
16/07/2020

FIR No. 175/19

PS Tilak Nagar


State Vs. Inderjeet Singh

16.07.2020

Present: Ld. APP for the State.

Sh. Vikram Singh Ld. Counsel for applicant/ accused.

The present application already stands decided however a fresh application seeking regular bail has been filed and same is taken up today. Let this record be annexed with the said application seeking regular bail and be sent to concerned court for record.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

FIR No. 651/2020

PS Ranhola

U/s 392/34 IPC

16.07.2020

Present: Ld. APP for the State.

Sh. S.S. Sangwan Id. Counsel for accused.

Vide order dt. 15.07.2020, Ms. Babita Puniya Id. Duty MM,
West District has granted bail to accused Aashif Khan subject to furnishing
of personal and surety bonds to tune of Rs.20,000/-. In compliance of said
order the bail bond is furnished. The surety bonds is accepted by this
court. Original ID proof and solvency proof of surety seen and returned.
Personal bonds of the accused be sent to the Jail superintendent
concerned for attestation of signature thereupon and the same be returned
to the concerned court.

66
16/7/20

FIR No. 673/2020

PS Ranhola

U/s 33/38/58 D.E.Act

16.07.2020

Present: Ld. APP for the State.

Sh. Varun Kumar Deswal Id. Counsel for accused.

Vide order dt. 16.07.2020, Sh. Ankur Jain Id. ASJ, West District has granted bail to accused Rishab subject to furnishing of personal and surety bonds to tune of Rs.25,000/-. In compliance of said order the bail bond is furnished . The surety bonds is accepted by this court. Original ID proof and solvency proof of surety seen and returned. Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.



(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

FIR No. OD-MU-000044/20

PS Mundka

U/s 379 IPC

State Vs. Md. Kasim

16.07.2020

Present: Ld. APP for the State.

Sh. Rahul Tandon Ld. Counsel for applicant/ accused.

The present bail application has been filed on behalf of accused Md. Kasim in the above mentioned case FIR wherein it is submitted that accused is in JC since 24.06.2020 and has clean antecedents and there is no previous involvement of accused in any case. It is further submitted that accused has been falsely implicated in the present case and he has nothing to do with the present case. It is further submitted that nothing has been recovered from or at the instance of accused. It is further submitted that no fruitful purpose will be served by keeping the accused in JC. Hence, present application seeking bail of accused is filed.

Reply to this application received wherein it is mentioned that permanent address of accused is yet to be verified and if bail is granted to him, he can repeat the same offence in future. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, interim bail has already been granted to accused, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused person and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 10,000/- with one surety in the like amount and further subject to verification of permanent address of accused by IO/SHO concerned subject to following conditions:-



FIR No.1095/19
PS: Punjabi Bagh
U/s 379/411 IPC

16.07.2020

Fresh charge sheet is received.

Present: Ld. APP for State.

IO/HC Rajbir in person.

Put up before concerned court on 30.07.2020 for further order.


(Deepika Thakran)
Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
16.07.2020

FIR No.5227/2020
PS: Punjabi Bagh
U/s 379/411 IPC

16.07.2020

Fresh charge sheet is received.

Present: Ld. APP for State.

IO/HC Rajbir in person.

Put up before concerned court on 30.07.2020 for further order.


(Deepika Thakran)
Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
16.07.2020

FIR No.000279/2020
PS :Tilak Nagar
U/s 379, 411 IPC

16.07.2020

Present: Ld. APP for State,

Sh. Anil Vats Ld. Counsel for applicant/accused Vijay (Through video conference).

The present bail application has been filed on behalf of accused Vijay in the above mentioned case FIR wherein it is submitted that the applicat is in JC since 09.07.2020. It is further stated that the accused is innocent and falsely implicated in the present case. It is further stated that accused is not involved in any other case. It is further submitted that no purpose will be served by keeping the accused in JC. Hence, present application seeking bail of accused is filed.

Reply to this application was sought wherein it is mentioned that the alleged stolen were recovered from the accused. It is further mentioned that the accused is repeated offender and is involved in other cases and in case he is released on bail he can repeat same offence again. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused persons and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs.30,000/- with

शुभ्री दीपिका ठाकुरान
Ms. DEEPIKA THAKURAN
महानगर न्यायाधिकारी, महिला कोर्ट-04
Metropolitan Magistrate, Mahila Court 04
पश्चिम जिला/West District
कमला संजया-202, पश्चिम तारु
Room No. 252, 2nd Floor
टीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi



FIR No.336/2020
PS Mundka
U/s 25 Arms Act

16.07.2020

Present: Ld. APP for State.

Sh. Harish Kumar, Ld. Counsel for applicant/accused.

This is an application seeking one day custody parole for accused
i.e. 16.07.2020.

It is submitted therein that accused is in custody since 03.07.2020
therefore it is submitted that mother of accused has expired on 15.07.2020 due
to illness and accused is performing the last rituals of his mother being elder
son in his family.

No written reply has been filed, however, the oral submissions
have been made and it is submitted that the State have no objection if the same
application is allowed for 24 hours. However, antecedents of the accused are
required to be seen. Considering the fact that the mother of the accused has
expired yesterday and he being the elder son in his family is required to
perform last rites of his mother. Accordingly, the application seeking custody
parole for one day i.e. 16.07.2020 is allowed.

Copy of this order be sent to Jail Superintendent Tihar Jail for
information and necessary action and to depute the necessary force for the said
purpose. It is clarified that the accused is directed to lodge back in jail soon
after cremation of his mother.

Application stands disposed of.

Record be sent to concerned court.


(Deepika Thakran)

Duty MM-2,(Mahila Court-04)

West/ THC/Delhi

16.07.2020

FIR No.000279/2020
PS : Tilak Nagar
U/s 379, 411 IPC

16.07.2020

Present: Ld. APP for State.

Sb. Anil Vats Ld. Counsel for applicant/accused Vijay (Through video conference).

The present bail application has been filed on behalf of accused Vijay in the above mentioned case FIR wherein it is submitted that the applicant is in JC since 09.07.2020. It is further stated that the accused is innocent and falsely implicated in the present case. It is further stated that accused is not involved in any other case. It is further submitted that no purpose will be served by keeping the accused in JC. Hence, present application seeking bail of accused is filed.

Reply to this application was sought wherein it is mentioned that the alleged stolen were recovered from the accused. It is further mentioned that the accused is repeated offender and is involved in other cases and in case he is released on bail he can repeat same offence again. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused persons and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs.30,000/- with

Ms. DEEPIKA THAKUR
Advocate
B-10, Sector-10, Connaught Place
New Delhi-110028
Phone No. 98112 24 1100
The Hazrat Nizamuddin Dargah



MC 101/20
PS. RAJOURI GARDEN
U/S. 12 D.V ACT

nimmahilacourt04west@gmail.com

MANJULBE VS. HARKARAN SINGH ETC

NOTICE

आदेश के अनुसार/As per order

विरुद्ध/Versus

आवेदन/Application

आदेश/Notice

TO,

HARKARAN SINGH S/O. LT. SH. VIKRAMJEET SINGH

R/O. B-359 , 3RD FLOOR , HARI NAGAR NEW DELHI

सत्यमेव जयते

आवेदन के विरुद्ध/Whereas application has been made before me and you are hereby informed through this
आदेश/notice dated you are hereby required to appear in person or by pleader



माननीय न्यायाधीश, न्याय और-04
MEMORIALS & PROSECUTION COURT-04
R.D.G.

FIR No.336/2020
PS Mundka
U/s 25 Arms Act

16.07.2020

Present: Ld. APP for State.

Sh. Harish Kumar, Ld. Counsel for applicant/accused.

This is an application seeking one day custody parole for accused
i.e. 16.07.2020.

It is submitted therein that accused is in custody since 03.07.2020
therefore it is submitted that mother of accused has expired on 15.07.2020 due
to illness and accused is performing the last rituals of his mother being elder
son in his family.

No written reply has been filed, however, the oral submissions
have been made and it is submitted that the State have no objection if the same
application is allowed for 24 hours. However, antecedents of the accused are
required to be seen. Considering the fact that the mother of the accused has
expired yesterday and he being the elder son in his family is required to
perform last rites of his mother. Accordingly, the application seeking custody
parole for one day i.e. 16.07.2020 is allowed.

Copy of this order be sent to Jail Superintendent Tihar Jail for
information and necessary action and to depute the necessary force for the said
purpose. It is clarified that the accused is directed to lodge back in jail soon
after cremation of his mother.

Application stands disposed of.

Record be sent to concerned court.


(Deepika Thakran)
Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
16.07.2020

FIR No.336/2020
PS Mundka
U/s 25 Arms Act

16.07.2020

Present: Ld. APP for State.

Sh. Harish Kumar, Ld. Counsel for applicant/accused.

This is an application seeking one day custody parole for accused
i.e. 16.07.2020.

It is submitted therein that accused is in custody since 03.07.2020
therefore it is submitted that mother of accused has expired on 15.07.2020 due
to illness and accused is performing the last rituals of his mother being elder
son in his family.

No written reply has been filed, however, the oral submissions
have been made and it is submitted that the State have no objection if the same
application is allowed for 24 hours. However, antecedents of the accused are
required to be seen. Considering the fact that the mother of the accused has
expired yesterday and he being the elder son in his family is required to
perform last rites of his mother. Accordingly, the application seeking custody
parole for one day i.e. 16.07.2020 is allowed.

Copy of this order be sent to Jail Superintendent Tihar Jail for
information and necessary action and to depute the necessary force for the said
purpose. It is clarified that the accused is directed to lodge back in jail soon
after cremation of his mother.

Application stands disposed of.

Record be sent to concerned court.


(Deepika Thakran)

Duty MM-2,(Mahila Court-04)

West/ THC/Delhi

16.07.2020

आदेश (AHLMAD)

आदेश की तिथि DATE OF ORDER	04-07-2020	कार्यक्रम(ओं) की संख्या/No. OF PROCESS	
आदेश की प्रतिलिपि की तिथि DATE OF FILING OF FI		वापसी की तिथि/DATE OF RETURN	
आदेश की प्रतिलिपि की तिथि DATE OF ISSUE	16-07-2020		
आदेश के दस्तावेजों की संख्या NO. OF DOCUMENTS ANNEXED			
आदेश की सुनवाई की तिथि DATE OF HEARING	23-07-2020		

THROUGH NAZARAT BRANCH

MC 178/20
PS. RAJOURI GARDEN
U/S. 12 D.V ACT

mmmahilacourt04west@gmail.com

MS.MANMEET KAUR VS. PARMINDER SINGH

NOTICE

आदेश के अनुसार/As per order

बनाम/Versus

आदेश/ Application

की सूचना/ Notice

TO,

MANMEET KAUR D/O. JAGSEER SINGH

**R/O. PLOT NO. 39 BLOCK-C , GALI NO. 12 NATHU
COLONY , BURARI, DELHI**

जहाँ की है Whereas..... application has been made before me and you are hereby informed through this notice dated..... you are hereby required to appear in person or by pleader.



सत्यमेव जयते
Metropolitan Magistrate Court-04
JUDGE

शुभी दीपिका थकरान
Ms. DEEPIKA THAKRAN
महानगर न्यायाधीश, महिला कोर्ट-04
Metropolitan Magistrate Mahila Court-04
दिल्ली (दिल्ली न्यायालय क्षेत्र)
दिल्ली न्यायालय क्षेत्र, महिला कोर्ट-04
Room No. 201, 2nd Floor
वीएचटी न्यायालय, दिल्ली
West/THC/Delhi

one surety in the like amount subject to following conditions.

1. He will not tamper the evidence or intimate any of the witness.
2. He shall co-operate into the investigation and will appear before IO and court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same or similar offence in future.

Application in hand is disposed of.

Copy of this order be sent to Id. Counsel for applicant via Email as requested by the Reader of this court.





(Deepika Thakran)
Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
16.07.2020
महानगर न्यायाधीश, महिला कोर्ट-04
Metropolitan Magistrate Mahila Court-04

FIR No. 380/2020
PS Tilak Nagar
State Vs. Sahil
16.07.2020

This is an application filed by Insp./ATO Kashmiri Lal for the issuance of the process U/s 82 Cr.P.C. qua accused namely Sahil S/o Salim.

Present: Ld. APP for State.
Applicant/IO in person.

It is submitted by the IO that accused is evading his arrest deliberately and NBW could not be executed against the accused despite best efforts. IO further prayed for issuance of the process U/s 82 Cr.P.C qua accused.

Heard and allowed.

Accordingly, let process U/s 82 Cr.P.C be issued against the accused on his last known addresses with the directions to execute the same at least 30 days before the date given. The process server is also directed to ensure the execution of the aforesaid process by affixation on the main gate of the house of the accused, by making public announcements in the area by recording the statement of two respectable members of the society regarding the execution of the process in the aforesaid manner and the photographs regarding the affixation of the process in the aforesaid manner be also filed alongwith the report to be filed on 24.08.2020

Application stands disposed of.
Copy of the order be given dasti.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

FIR No.49/2020
PS: Punjabi Bagh
U/s 3 DPDP


16.07.2020

Fresh charge sheet is received.

Present: Ld. APP for State.

IO/HC Rajbir in person.

Put up before concerned court on 30.07.2020 for further order.


(Deepika Thakran)
Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
16.07.2020

FIR No. 175/19

PS Tilak Nagar

U/s 420/506/120B IPC

State Vs. Inderjeet Singh

16.07.2020

Present: Ld. APP for the State.

Sh. Vikram Singh Ld. Counsel for applicant/ accused.

The present bail application has been filed on behalf of accused Inderjeet Singh in the above mentioned case FIR wherein it is submitted that interim bail has already been granted to accused till 16.07.2020 i.e. today however the applicant was in JC from 01.06.2020 to 27.06.2020. It is further stated that the accused is a law abiding citizen, is an innocent person and has not committed any offence at all and he has been falsely implicated in the present case. It is further mentioned that there is no evidence on record to show the cheating on the part of present accused. It is further submitted that accused has two minor daughters and both are school going. Hence, present application seeking bail of accused is filed.

Reply to this application received wherein it is mentioned that during the course of investigation address of accused was visited several times but the house was found locked every time and notice was pasted at the said address several times but accused had not joined the investigation and accused was arrested in execution of NBW issued against him and accused Inderjeet have no permanent address in Delhi. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, interim bail has already been granted to accused, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused person and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the



- FIR No
P-
1. He will not tamper the evidence or intimidate any of the witnesses.
 2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
 3. He will furnish his fresh address on record as and when he changes the same.
 4. He will not commit the same or similar offence in future.

Application in hand is disposed of.

Copy of order be given dasti to Ld. Counsel for applicant/accused.

Record be sent to concerned court.


16.7.20

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

Copy of this order
received

Ramkrishna
Ahuja
16/7/2020

FIR No. 175/19

PS Tilak Nagar

U/s 420/506/120B IPC

State Vs. Parminder Kaur

16.07.2020

Present: Ld. APP for the State.
Sh. Vikram Singh Ld. Counsel for applicant/ accused.

The present bail application has been filed on behalf of accused Parminder Kaur in the above mentioned case FIR wherein it is submitted that interim bail has already been granted to accused till 16.07.2020 i.e. today however the applicant was in JC from 01.06.2020 to 01.07.2020. It is further stated that the accused is a law abiding citizen, is an innocent person and has not committed any offence at all and he has been falsely implicated in the present case. It is further mentioned that there is no evidence on record to show the cheating on the part of present accused. It is further submitted that accused has two minor daughters and both are school going. Hence, present application seeking bail of accused is filed.

Reply to this application received wherein it is mentioned that during the course of investigation address of accused was visited several times but the house was found locked every time and notice was pasted at the said address several times but accused had not joined the investigation and accused was arrested in execution of NBW issued against her. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, interim bail has already been granted to accused, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused person and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the



DWARKA, NEW DELHI-75

PH.9210036213

EMAIL:ADV.VIKRAMSINGH01@GMAIL.COM

FIR No. 175/19

PS Tilak Nagar

State Vs. Parminder Kaur

16.07.2020

Present: Ld. APP for the State.

Sh. Vikram Singh Ld. Counsel for applicant/ accused.

The present application already stands decided however a fresh application seeking regular bail has been filed and same is taken up today. Let this record be annexed with the said application seeking regular bail and be sent to concerned court for record.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.


FIR No. 8916/20

PS Crime Branch

16.07.2020

Present: Ld. APP for the State.

This is an untrace report but the jurisdiction of the same lies with the court of Ms. Neha, Ld. ACMM, West, Tis Hazari Courts, Delhi. Let same be submitted before the court of Ld. ACMM, West by the Ahlmad of the court forthwith.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.


FIR No. 507/2020 & 521/2020
PS : Manwoli Nagar

16.07.2020

Present: Ld. APP for State.

None for applicant/accused.

Reply of the jail superintendent concerned has been filed wherein it is submitted that the custody of accused is required in the case FIR No. i.e. 465/2020 U/s 411 IPC PS Paschim Vihar, West and due to this reason he has not been released from the jail. Let this record be sent to the concerned court.


(Deepika Thakran)
Duty MM-2, (Mahila Court-04)
West/THC/Delhi
16.07.2020

FIR No. 704/20

PS Ranhola

U/s 33/38 D.E.Act

State Vs. Sajan

16.07.2020

Present: Ld. APP for the State.

Sh. Ajeet Pratap Singh Ld. Counsel for applicant/ accused.

Vide order dt. 16.07.2020 this court has granted bail to accused Sajan subject to furnishing of personal and surety bonds to tune of Rs.25,000/-. In compliance of said order the bail bond is furnished. The surety bonds is accepted by this court. Original ID proof and solvency proof of surety seen and returned. Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.



(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

FIR No. 346/20

PS Mundka

U/s 392/394/34 IPC

State Vs. Pardeep Rathee

16.07.2020

Present: Ld. APP for the State.

Sh. Yogesh Rathee Ld. Counsel for applicant/ accused.

The present bail application has been filed on behalf of accused Pardeep Rathee in the above mentioned case FIR wherein it is submitted that applicant is in JC since 06.07.2020. It is further stated that the allegations set out in the FIR are false, exaggerated, ominous in nature and fabricated to send the accused behind bars. It is further submitted that applicant/ accused is not a previous convict and has good reputation in the society and accused is innocent person. It is further submitted that there is no requirement to keep the accused in JC as investigation has already been completed. Hence, present application seeking bail of accused is filed.

Reply to this application was sought wherein it is mentioned that one vegetable cutter knife was recovered from the possession of accused. It is further submitted that accused is habitual drug addict and TIP of accused is yet to be conducted. It is further submitted that in case he is released on bail he can repeat same offence again. With this prayer for dismissal of bail application has been made.


Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. In the reply it has come out that TIP of accused is yet to be conducted and same is scheduled for 28.07.2020. The fact that TIP is to be conducted is not ground to deny the bail. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused person and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is



5. That all the investigation of this case has been completed against the applicant/accused. The trial will take long time,

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same or similar offence in future.
Applications in hand is disposed of.
Copy of order be given dasti to Ld. Counsel for applicant/
accused.


(DEEPIKA THAKRAN)
Duty MM-IJ, West Dist, THC, Delhi
16.07.2020.

the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

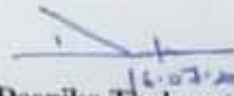
73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number Vehicle No. DL-8CAK-0978 be released to the registered owner on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.



(Deepika Thakran)
Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
16.07.2020

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

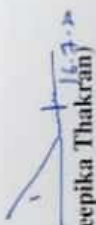
Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number Vehicle No. DL-6SBD-2239 be released to the authority holder/RC holder on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

*Copy of order handed
to the SHO concerned.
16/07/2020*


(Deepika Thakran)
Duty MM-2, (Mahila Court-04)
West/ THC/Delhi
16.07.2020

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.


73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number Vehicle No. DL-4SCY-6237 be released to the RC holder on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.


(Deepika Thakran)
Duty MM-2, (Mahila Court-04)
West/ THC/Delhi
16.07.2020

Copy of Order sent to
Shri
16/07/2020

FIR No.13433/2020
PS: Ranjit Nagar
Vehicle No.DL-6SBD-2239

16.07.2020

This is an application for release of vehicle i.e. Vehicle No.DL-6SBD-2239 moved by registered owner.

Present: Ld. APP for State (through VC).

Applicant/ registered owner in person with ld. Counsel.

Document as to the ownership of Vehicle No. Vehicle No.DL-6SBD-2239 shown. Name of owner is also mentioned in reply.

Report perused. As per report filed by the IO, state has no objection in releasing the vehicle.

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014 wherein it has been held that :-

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.



changes the same.

4. He will not commit the same or similar offence in future.
Applications in hand is disposed of.

Copy of order be given dasti to Ld. Counsel for applicant/
accused,


16.7.20

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

FIR No.157/2020

PS : Ranhola

U/s 4 of Muslim Women Protection of the Rights on Marriage Act.

16.07.2020

Present: Ld. APP for State.

Ld. Counsel for accused.

Report not filed.

Let the report be called again from the IO/SHO concerned for
20.07.2020.

Dasti copy of the order be given to the ld. Counsel if required by
him.

(Deepika Thakran)

Duty MM-2,(Mahila Court-04)

West/ THC/Delhi

16.07.2020

IN THE MATTER OF
STATE

LO/180 to

16/07/2020

THE VICE-CHIEF & CHIEF
P.O. NO. 104/2020
P.O. NO. 104/2020
P.O. NO. 104/2020
Date sent: 11.07.2020

**APPLICATION ON BEHALF OF APPLICANT / ACCUSED
PERSONS NAMELY VIKRAM S/O JEST SINGH, 1995 BAHADUR
BAHADURGARH DIST. JAILING UNDER SECTION 427 C.P.C.
FOR GRANT OF BAIL**

MOST RESPECTFULLY SUBMITTED.

1. That the applicants have great respect to the law of land being police having and law abiding citizens of India.
2. That as per the prosecution story, the complainant was apprehended by the culprits and the stable and money was snatched from him, which resulted into the present FIR. The complainant has conducted the false story and alleged that and baseless allegations against the applicants also thought. As there is delay of 24 hours in registering the present FIR.
3. That the allegations as set out in the FIR are false exaggerated, ominous in nature and fabricated, to send the applicant behind bars.
4. That the applicant/accused person is not a previous convict and has good reputation in the society. The applicant is innocent person.
5. That all the investigation of this case has been completed against the applicant/accused. The trial will take long time.



IN THE COURT OF LD. DUTY METROPOLITANT
MAGISTRATE, (DISTT.WEST) TIS HAZARI COURTS
DELHI.

IN THE MATTER OF:

STATE

VERSUS

LALIT

FIR NO. 639 /2020

U.S. 279/304A IPC

P.S. PUNJABI BAGH

DISTRICT-WEST

APPLICATION FOR RELEASE THE VEHICLE BEARING
REGISTRATION NO. DL1LR 7131 (BOLERO MAXI) ALONG
WITH IT'S ORIGINAL R.C. AND INSURANCE TO THE
APPLICANT/PARTNER OF PARTNERSHIP FIRM OF THE
SAID VEHICLE ON SUPERDARI

MOST RESPECTFULLY SHOWETH :

10/SHO to Report
16/7/20
Metropolitan Magistrate Courts

FIR No.1306/2020
PS : Punjabi Bagh
U/s 379/411 IPC

16.07.2020

Present: Ld. APP for State.

Sh. Jitender Kumar Ld. Remand Counsel in person.

Copy supplied to the Ld. APP as well as to the IO.

Reply if any be filed on the NDOH.

Put up for consideration on 18.07.2020.

(Deepika Thakran)
Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
16.07.2020

16

FIR No. 320/20

PS Mundka

10.07.2020

Present: None.

Put up on 14.07.2020


Kasim S/O Abdul Gaffar

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
10.07.2020.

14.7.20

Pr. None


Put up on 16.7.20


मानव संसाधन-01 (म.सं.एच.डी.डी. विभाग, दिल्ली)
Metropolitan Magistrate-01 (22 Act) THC, Delhi
14.7.20

16/07/2020

Present \Rightarrow None

Be put up on 20-07-2020


(DEEPIKA THAKRAN)
Duty MM-II

IN THE COURT OF SHRI KISHORE KUMAR I.D.
METROPOLITAN MAGISTRATE, TIS HAZARI COURT,
DELHI

IN THE MATTER OF:

State

18/7/20

Ankit S/o Sh. Hari Shankar
R/o H.No. RZ-40, Deep
Enclave II, Gali No.6, Vikas
Nagar, New Delhi
P.S. Rambahola
FIR NO. 429/2020
U/SEC.379/41/34 I.P.C.
J.C. Since 21.06.2020

10/SHD to Report
18/07/2020

INDEX

Sl.No.	Particulars	Pages	C.Fee
1.	First Bail Application under section 437 Cr.P.C.	1-2	
2.	Vakalatnama	3	Rs.

Delhi

Applicant/Accused

Date: 16-07-20

Through (In JC)

S.D. PUSHKAR

DELHI HIGH COURT
Advocate
Ch. No. A-1/1, Anand Nagar Marg, District Court, Delhi
The District Court, Delhi-110004 (Ch. No. 2)
Mobile No. 9800423000, 9888742200

15/7
14
IN THE COURT OF LD. DUTY METROPOLITAN MAGISTRATE, WEST DISTRICT, TIS HAZARI COURTS: DELHI

IN RE:

STATE VS ABBAR & another

5/10/20 report for
16.7.20

FIR No. 248/2020
U/S. 379/411/356/34IPC
PS: RANJIT NAGAR

VEHICLE NO. DL1RQ5938 (TSR BAJAJ
THREE WHEELER)

aditya
16.7.20
16.7.20
APPLICATION FOR RELEASING OF VEHICLE BEARING VEHICLE NO. DL1RQ5938 (TSR BAJAJ THREE-WHEELER) ON SUPERDARI ON BEHALF OF THE APPLICANT/REGISTERED OWNER RAHIS, S/O. ABDUL MAJID, R/O. 54 OLD GOVIND PURA EXTENSION, DELHI

RESPECTFULLY SHOWETH:

- Prasad / Nishu*
Reply was filed
Be called again
for 18.7.20
1 Duty mm-2
16.7.20
1. That the above said vehicle has been seized by the police of P.S. Ranjit Nagar in the above said case and the same is lying in the malkhana of P.S. Ranjit Nagar, Delhi.
 2. That the applicant is the registered owner of the said vehicle and investigation of the present case has been completed and the said vehicle is no more required for any purposes.
 3. That the applicant undertakes to produce the same before this Hon'ble Court as and when required or directed.
 4. That the applicant undertakes to obey all the conditions which ever be imposed by this Hon'ble court.

②



28

II

IN THE COURT OF HON'BLE LD. MM WEST DISTT. TIS HAZARI COURT DELHI
IN THE MATTER OF

STATE V/S SACHIN

DD. NO. 97 - A

P.S : MUNDKA

*Io/S No to file
14/7 on 18.7.22
D
(D-17 MM-II)
18.7.22*

APPLICATION FOR RELEASE JAMA TALASI ARTICLES IN CASE
(ONE MOBILE PHONE WITH MONEY ON BEHALF OF
APPLICANT/ACCUSED NAMEDLY SACHIN .

MOST RESPECTFULLY SHOWETH:

1. That the matter is pending before the P.S mundka .
2. That the when accused was arrested by the Police officer Mr. Jogender in P.S Mundka . there police officer pocket out from the accused some money with one mobile phone .

Prayer : it is most respectfully prayer Hon'ble court please issue the order for release jama talasi articles who is custody in police .

[Signature]
Applicant

Through

[Signature: Deepak Chauhan]

Filled by :

CHAUHAN ADVOCATE ASSOCIATES & LEGAL CONSULTANTS
DEEPAK CHAUHAN (Adv.) KAMAL CHAUHAN (Adv.)

OFFICE

P-1/287 SULTAN PURI DELHI 110086

MOB. 9211447241

Delhi

15/07/2022


Mail: deepak28091788@gmail.com

Email: deepak28091788@gmail.com

FIR No.0293/2020
PS: Patel Nagar
U/s 394/411/34 IPC
State Vs. Sahil Khan

16.07.2020

Present: Ld. APP for State.
Verification report not filed.
Be called for 18.07.2020.


(Deepika Thakran)
Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
16.07.2020

177

Dev Prasad

FIR No.298/2020
PS Mundka


10.07.2020

Present: Applicant in person.
Reply not filed.
Be called for 14.07.2020.

(Deepika Thakran)
Duty MM-2,(Mahila Court-04)
West/ THC/Delhi
10.07.2020

14.7.20

Pr: None
Reply not filed
Put up on 16.7.20


महानगर दण्डाधिकारी-01 (एन आई एक्ट) लीम इन्डरी, दिल्ली
Metropolitan Magistrate-01 (NI Act) THC, Delhi
16.7.20

16-07-20

P → Reply not filed
Be called for 20-07-2020

(DEEPIKA THAKRAN)
Duty mm-II

43

e-FIR No. 004141/2020
PS Hari Nagar
State Vs. Ritesh Kumar
U/s 379 IPC

13.07.2020

This is an application for bail on behalf of applicant /
accused Ritesh Kumar.

Present: Ld. APP for the State
None for the applicant,
Reply not filed by IO.

IO / SHO is directed to file reply on bail application, for

16.07.2020.

Copy of bail application be sent to IO / SHO through all
modes, including electronic mode.

[RAKESH KUMAR-II]
Duty MM-II (West District)
THC/Delhi/13.07.2020

16-07-2020

En:- Reply be called for 20-07-2020

(DEEPIKA THAKRAN)
Duty - mm - II

①

FIR No. 191/20
PS Punjabi Bagh
State Vs. Nagesh Raj
16.07.2020

Present: Ld. APP for the State .
None for applicant.
Put up on 20.07.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

FIR No. 0444/20

PS Tilak Nagar

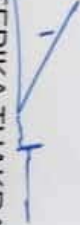
State Vs. Ranjeet Singh

16.07.2020

Present: Ld. APP for the State.

Sh. Hemant Bhardwaj Ld. Counsel for accused.

Vide order dt. 15.07.2020, Sh. Pankaj Arora, Ld. Duty MM, West District has granted bail to accused Ranjeet Singh subject to furnishing of personal and surety bonds to tune of Rs.20,000/-. In compliance of said order the bail bond is furnished and accepted subject to its verification . Ld. Counsel for accused has submitted that due to spread of Covid 19 he intends to put appearance alongwith surety before the concerned duty MM through VC. Let verification report be called for 18.07.2020 and if required proceedings ^{was} be conducted through VC scheduled at 2.30 p.m. email ID of Ld. Counsel is "Hamentb@gmail.com and whatsapp number is 9034919778.


(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
16.07.2020.

30.06.2020


Present: Lt. App for the State.
None for applicant.

Reply of IO not received.
Issue C/N be issued to the IO/SHO concerned for NDOH.
To come up for consideration on 02.07.2020.


(PINKU JAIN)
DUTY MMWEST/DELHI
30.06.2020

11
⑤
③①
③①/20
⑧
FIR No. 286/19
PS. Mundka

Pr. Move
Be put up on 3/7/20


Small Del.
3/7/20

3/7/20.
None.
It is directed to file reply/report.
Be put up on 2/7/20

Pr. Move
Be put up on 16/07/20
properly before concerned court.
3/7/20

